

## FORM NO. 4

(See Rule 42)

## In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

## ORDER SHEET

Case No. APPLICATION NO. 9/98

OF 199

CA.174/97

Applicant(s) Sri Balul Ch. Deka and or.

Respondent(s) Sri R.S. Parode and or.

Advocate for Applicant(s) Mr. B.K. Sharma  
Mr. S. Sarma

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This Contempt petition is filed by applicants Advocate against the Comptroller for non-compliance of the order dated 21.4.98 passed by this Tribunal in O.A. No.174/97.</p> <p>Laid before Hon'ble Tribunal for further order.</p> <p>Section Officer</p>	5.5.99	<p>This Contempt Petition has been filed for non compliance of the order dated 21.4.98 passed by this Tribunal in O.A. No.174/97.</p> <p>Heard Mr S.Sarma, learned counsel for the petitioner and perused the order. In the order it is clearly mentioned as follows :</p> <p>".....On hearing the counsel for the parties we dispose of this application with a direction to the respondents to dispose of the Annexure-5 representation dated 27.8.1994 in terms of the order dated 12.1.1988 passed in G.C.No. 112/87 within two months from the date of receipt copy of this order."</p> <p>It is not known whether the representation was disposed of or not. There is no averment made in the body of the petition. In view of the above no action can be taken. Accordingly the Contempt</p>

## Notes of the Registry

## Date

## Order of the Tribunal

19.5.99

Copies of the order  
have been sent to the  
Spec. for issuing the  
same to the parties.  
M. Vide Despatch No.

1652-1654 dated

20-5-99.

5.5.99

Petition is closed. However, the parties  
are given liberty to file a fresh  
petition giving details of their grie-  
vance.

6  
Member
  
Vice-Chairman

pg

25  
(a) 15/99